

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

COMPANY APPEAL(AT)(INSOLVENCY) NO.691 OF 2020

In the matter of:

Securities and Exchange Board of India Appellant

Vs

Kerala Housing Finance Ltd (KHFL) & Ors Respondent

Present:

Mr. Pratap Venugopal, Advocate for appellant

Mr PD Vincent, RP.

Mr Denu Joseph, Advocate for R2.

With

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ORDER

(Virtual Mode)

04.02.2021-Learned counsel for the Respondent No.2 submits that he is to confirm with junior advocate at Delhi whether he has filed the written submissions on behalf of Respondent No.2. Respondent No.1 submits that he has already filed the Status Report.

In view of the above, learned counsel for Respondent No.2 seeks adjournment. Prayer allowed. Let the matter be fixed for hearing on **25th February, 2021.**

Interim order to continue till next date of hearing.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

Bm/kam